

10-12-99

Hon. Mr. S. Biswas, A.M.

None for the applicant
Sri Prashant Mathur counsel
for the respondents pointed
out that the case was
once dismissed on the
ground of default of
attendance for the applicant
but it was restored.
Even then the counsel
for the applicant is not
present ^{on the posted date}, this is an old
case. Dismissed in
default -

S. Guin

A.M.

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